

Letter No.: N.G.T.-463/81-7-2020-01(Parya)/2015

From,

Bharat Prasad
Under Secretary,
Environment, Forest and Climate Change,
Government of Uttar Pradesh.

To,

The Registrar,
Hon'ble National Green Tribunal,
Copernicus Marg, New Delhi.
E-mail:- judicial-ngt@gov.in

**Environment, Forest &
Climate Change Section-7**

Lucknow: Dated: 01 September, 2020

Sub: Submissionsof State of Uttar Pradesh regarding Hearing by Hon'ble NGT through V.C. on 04-09-2020 in O.A. No. 06/2012; Manoj Mishra Vs. Union of India & Ors. on the letter of Yamuna Monitoring Committee (YMC) dated 24-08-2020.

Sir,

In compliance of Hon'ble NGT notice dated 27-08-2020 regarding hearing by Hon'ble NGT through V.C. on 04-09-2020 in O.A. No. 06/2012 in the matter of Manoj Mishra Vs. Union of India & Ors., submissions of State of Uttar Pradesh with approval of Chief Secretary, Uttar Pradesh on the letter of Yamuna Monitoring Committee (YMC) dated 24-08-2020 are attached herewith for necessary action.

Encl: As above.

Yours Sincerely,



(Bharat Prasad)
Under Secretary

Submission of State of Uttar Pradesh regarding Hearing by Hon'ble NGT through V.C. on 04.09.2020 on the letter of Yamuna Monitoring Committee (YMC) dated 24.08.2020

Sl. No.	Issues Raised by YMC in letter dated 24.08.2020	Submissions of the State of U.P.
1.	<p>Presently YMC has been focussing orders passed by Hon'ble Tribunal in only O.A. No. 06/2012; Manoj Mishra Vs. UOI & Ors. YMC has sought directions of Hon'ble NGT regarding monitoring of orders of Hon'ble NGT passed w.r.t. Yamuna River in other matters such as O.A. No. 673/2018 related to Critically Polluted River Stretches.</p>	<p>Hon'ble NGT has been pleased to constitute Oversight Committee for State of Uttar Pradesh with the mandate to report to the Hon'ble Tribunal with reference to the compliance of orders passed by Hon'ble Tribunal. The Oversight Committee is presently regularly monitoring the compliance of orders of Hon'ble Tribunal in O.A. No. 673/2018 related to 12 Critically Polluted River Stretches including River Yamuna. The Minutes of Meeting of Oversight Committee dated 04.02.2020 & 26.06.2020 are enclosed herewith & marked as <u>Annexure No.-1 & 2</u>. The Critically Polluted Stretch of Yamuna River extends from Asgarpur (G.B. Nagar) to Etawah and Shahpur to Prayagraj (Balua Ghat).</p> <p>The State had earlier requested Hon'ble NGT for having unified oversight mechanism for the sake of avoidance of duplication.</p>



Sl. No.	Issues Raised by YMC in letter dated 24.08.2020	Submissions of the State of U.P.
2.	<p>The YMC has suggested 04 ways of utilizing the funds available with State Pollution Control Boards and has opined that the funds could not be utilized for want of a structure, operational systems and guidelines.</p>	<p>U.P. Pollution Control Board has already filed an Action Plan for utilization of EC Funds before Hon'ble NGT. The plan has been reviewed by Hon'ble NGT on 24.07.2020 in O.A. No.-102/2019 in the matter of Ashish Dixit Vs. State of U.P. & Ors. & directions have been passed to revisit the plan under the guidance of CPCB within 02 months. The meeting with CPCB was held on 25.08.2020 through V.C. & the plan is being accordingly revised by UPPCB.</p> <p>CPCB has issued Guidelines for utilization of Environmental Compensation Fund, wherein, 11 activities are enlisted within the scope of project proposals. The guideline for utilization of EC Funds formulated by CPCB has been approved by Hon'ble Tribunal in O.A. No.101/2019 in the matter of Central Pollution Control Board Vesus Assam State Pollution Control Board & Ors.</p> <p>UPPCB is an autonomous body & does not receive any funds from the State</p>



Sl. No.	Issues Raised by YMC in letter dated 24.08.2020	Submissions of the State of U.P.
		<p>Government. The funds generated by UPPCB by realizing 'Consent Fee' are utilized for the functioning of UPPCB, including salary of Officers & Employees. These funds are also utilized for Air & Water Quality Monitoring and for effective enforcement of statutory provisions. At present UPPCB has Consent Funds of Rs. 130 Crore, which is earmarked for proposed strengthening of UPPCB and to meet the disbursement related to retirement benefits of the Officers and Employees. Thus, the Consent Funds of UPPCB are quite insufficient for taking up other activities related to pollution mitigation projects.</p>
3.	<p>The YMC also proposes to monitor the order of Hon'ble NGT regarding taking up pollution abatement activities with CSR Partnership.</p>	<p>The funds under Corporate Environment Responsibility (CER) may also be utilized as per the formulated mechanism given in Office Memorandum dated 01.05.2018 issued MOEF&CC, New Delhi. The copy of OM dated 01.05.2018 is enclosed herewith and marked as <u>Annexure No.- 3.</u></p>



It is also pertinent to consider the fact that the Oversight Committee, U.P. has its Head Quarter based in Lucknow. As a result of which, regular monitoring of various directions passed by Hon'ble NGT and interaction of Oversight Committee, U.P. with various stakeholders is being done regularly with convenience. Moreover, functioning of the Yamuna Monitoring Committee (YMC) with Head Quarter in New Delhi will add to duplication of monitoring mechanism and will also be practical constraints to the stakeholders of Uttar Pradesh in attending meetings of the Committee. Since, the State of Delhi does not have Oversight Committee, therefore, it is humbly requested that Hon'ble Tribunal may kindly consider assigning Yamuna Monitoring Committee with dedicated jurisdiction of State of Delhi for Monitoring.


(भारत प्रसाद)
अनु सचिव
पर्यावरण, वन एवं जलवायु
परिवर्तन विभाग
उत्तर प्रदेश शासन

Meeting No. 14

**MINUTES OF MEETING OF THE OVERSIGHT COMMITTEE, NGT UP LUCKNOW,
HELD ON 04.02.2020 AT 11-00 A.M IN THE OFFICE OF THE COMMITTEE
(ENVIRONMENT DIRECTORATE, VINEET KHAND, GOMTI NAGAR, LUCKNOW) REGARDING
REVIEW OF HON'BLE NGT DIRECTION'S IN 673 /2018 NEWS ITEM PUBLISHED IN "THE
HINDU" AUTHORISED BY SHRI JACOB KOSHY TITLES "MORE RIVER STRETCHES ARE NOW
CRITICALLY POLLUTED.**

**Present: Hon'ble Mr Justice S.K.Singh, Chairman
Hon'ble Dr Anup Chandra Pandey, Member**

Other dignitaries present:

1. Shri Ashish Tiwari, Member Secretary. UPPCB. ms@uppcb.com
2. Shri Rajendra Singh, EE, UPPCB, Lko. ceo2@uppcb.com
3. Shri Mritunjay, AD, SBMLO,
4. [Shri V.K. Mishra, SE \(Ganga Org. U.P., se.gcsm.mrt@gmail.com](mailto:Shri V.K. Mishra, SE (Ganga Org. U.P., se.gcsm.mrt@gmail.com)
5. Shri R.K.Singh, CEO, UPPCB, ceo4@uppcb.com
6. [Shri Gopal Singh, CEWR UPID, chiefwridup@gmail.com.](mailto:Shri Gopal Singh, CEWR UPID, chiefwridup@gmail.com)
7. Dilip Chaturvedi, SE 14PC-1, Mob 9450071853
8. Shri Deepak, EE14P-7, mob 8057630327
9. Shri J.R. Tripathi, Special Secretary, Irrigation, Mob 9454413185
10. Shri S.K. Gupta, GM, Gomti Jal Nigam, gmgonili01@gmail.com
11. Shri P.K. Agarwal, CEO, UPPCB, Lko, ceo@uppcb.com

Meeting was held as scheduled.

Various issues as pointed out in the orders of Hon'ble National Green Tribunal dated 08.04.2019, passed in **OA No. 673/2018** in re: **News Item published in "The Hindu" authorised by Shri Jacob Koshy titles "More river stretches are now critically polluted** : CPCB, discussed and status of the action taken by the concerned authorities in compliance of the orders reviewed.

Point-wise decisions taken by the Committee in the matter are as follows:

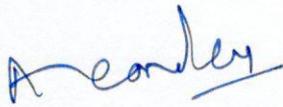


Sl No	Issues/points of discussion	Decisions taken by the Committee
1.	<p>The Committee reviewed the progress of implementation of order of Hon'ble National Green Tribunal dated 08.04.2019 regarding critically polluted river stretches:</p> <p>Hon'ble NGT had directed the State to ensure 100% treatment of generated sewage vide order dated 28.08.2019 in OA No. 593 of 2017 by 31.03.2020. The Hon'ble National Green Tribunal also directed that at least in-situ remediation may be started by the State before this date in drains where sewage generation is found. Hon'ble National Green Tribunal has also directed for setting up of STPs and commencement before this date where STPs have been constructed.</p>	<p>Out of 630 drains in polluted river stretches in the State of Uttar Pradesh, 171 drains have been reported to be tapped and 459 drains are reported to be untapped.</p> <p>The Committee directs the State Government to take necessary action with regard to untapped drains immediately.</p>
2.	<p>Hon'ble National Green Tribunal also directed that in case the in-situ remediation of the drains/ commencement of the STPs before this date does not take place the State shall be liable to pay compensation @ Rs. 5 lacs per drain for default of in-situ remediation and Rs. 5 lacs per STP in default of setting up of STPs.</p> <p>Hon'ble National Green Tribunal has also mentioned that time line for commencement of STPs would be 31.3.20-21 and for each default, compensation of Rs. 10 lacs per month per STP would be imposed.</p>	<p>CPCB has so far not calculated compensation nor has sent notice to the Chief Secretary for compliance. They may do so forth with.</p>
3.	<p>This activity shall be monitored by the Chief Secretary, U.P. at the State level who will set up a monitoring</p>	<p>There is three tier monitoring mechanism in the entire State for all the schemes. District environment plan is</p>

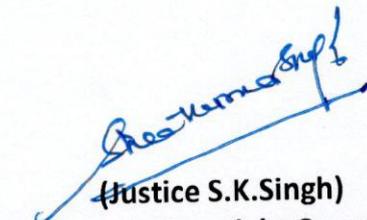
	mechanism with the Nodal Officer no below the rank of Secretary. The Chief Secretary, UP would have an accountable person attached to his office.	being prepared in each district to be reviewed by the District Monitoring Committee. It is reported that it may take a month's time. A copy of the progress report may be sent to the Committee also.
4.	States of Assam, Manipur and Uttar Pradesh are liable to pay compensation in terms of order Dated 19.12.2018 for delay after 31.01.2019 till the action plans are furnished for failing to submit action plan in respect of four river stretches.	As far as recovery of compensation for delay in submission of action plan in respect of river stretches is concerned, it is informed that the State has requested the Hon'ble National Green Tribunal to waive off the compensation.

The Chief Secretary, U.P. is requested to periodically review the progress of implementation of Hon'ble National Green Tribunal's directions and to ensure time compliance.

Let the decisions taken in the meeting as above be communicated to all concerned for compliance.



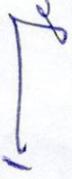
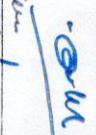
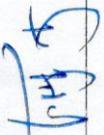
(Dr Anup Chandra Pandey)
Member, Oversight Committee



(Justice S.K. Singh)
Chairman, Oversight Committee

Feb 04, 2020

ATTENDANCE SHEET FOR THE MEETING OF OVERSIGHT COMMITTEE HELD ON 04.02.2020
AT 11:00 A.M IN ENVIRONMENT DIRECTORATE, VINET KHAND-1, GOMTI NAGAR, LUCKNOW.

S.NO.	NAME	DESIGNATION	MOBILE NO./E-MAIL	SIGNATURE
1				
2				
3	Ashish Tiwari	MS, UPPCB	9454860336 MS@uppcb.com	
4	Rajendra Singh	EE, UPPCB Kto.	7839891451 ceo2@uppcb.com	
5	M RITYA UNJAY	A.D. (RM/C)	9466631796 sbm.dh@uppcb.com	
6	V.K. Mishra	SE Ganga org. BP Zonal Incharge	70515000 segesm.wrt@gmail.com	
7	R.K. Singh	CEO, UPPCB	7839891780 ceo + @uppcb.com	
8	Gopal Singh	CE:WR UPID	8429456345, cei chiefwr@uppcb.com	
9	Dilip Chaturvedi	S.E. - I & P-1	9450071053	
10	Deepare	E. & I & R-7	8057630327	
11	J.R. Tripathi	Special Secretary Irrigation	9454413185	

S.NO.	NAME	DESIGNATION	MOBILE NO./E-MAIL	SIGNATURE
12	S.K. Gupta	QM, ^{Quality} _{Inspection}	947394552, gmgupta@kga.com	SK
13	P.K. Agrawal	CEO, UPPCB, Lucknow	7839891442 ceo@upcb.com	PK
14				
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**MINUTES OF MEETING OF OVERSIGHT COMMITTEE, NGT UP LUCKNOW HELD ON
26.06.2020 AT 11-00 A.M (ORGANISED WITH THE HELP OF NIC)
THROUGH VIDEO-CONFERENCING**

**Present: Hon'ble Mr Justice SVS Rathore, Chairman, and
Dr Anup Chandra Pandey, Member**

Other dignitaries present:

1. ShriAnuragYadav, Secretary, Urban Development
2. ShriMushtaq Ahmad, Special Secretary, Department of Irrigation
3. ShriRohitKakkar, Additional Project Manager, SMCG
4. ShriAshishTiwari, Member Secretary, UPPCB
5. Dr IndramaniTripathi, Municipal Commissioner, Nagar Nigam, Lucknow
6. Shri Sanjay Shrivastava, APCC, UP Forest Department (Wetland)
7. ShriSushil Kumar, Scientist, MoEF&CC, Regional Office, Lucknow
8. ShriShivakantDwivedi, Vice Chairman, Lucknow Development Authority
9. ShriAlokChaturvedi, SE Irrigation, Kanpur
10. ShriDharmendra Kumar Tiwari, SE IWC Etawah
11. ShriAnjani Kumar Singh, Mining Officer, Prayagraj
12. Shri SK Gupta, General Manager, Gomti
13. ShriRanjan Ramesh, JMD, Jal Nigam
14. Dr D.K.Soni, CPCB, Lucknow
15. Director, CGWB NR Lucknow
16. Dr VikasRanjan, Representative of GWD, UP

Meeting was held as scheduled.

This meeting was held today to review the position of remedial action in Polluted River Stretches in the State of Uttar Pradesh in the light of directions given by Hon NGT in **OA No. 673/2018** in re:News item published in "The Hindu" authored by Shri Jacob Koshy" titled "More river stretches are now critically polluted : CPCB"

On 17.09.2018 a news item was published in "The Hindu" under the heading "More river stretches are now critically polluted:CPCB". According to the news item 351 polluted river stretches have been identified by the Central Pollution Control Board as 'critically polluted'. They were further classified as Priority-I (BOD greater than 30 mg/L, Priority-II (BOD 20-30 mg/L), Priority-III (BOD 20 mg/L), Priority-IV (BOD) 6-10 mg/L and Priority-V (BOD 3.1-6 mg/L) .

In Uttar Pradesh, there are 12 river stretches out of which 4 are in Priority-I. The main cause of these polluted river stretches is flow of untreated sewage in the river, industrial waste, loss of E-flow, encroachments on embankments, over-drawal of ground water and illegal sand mining. In Uttar Pradesh out of 61,948 MLD of sewage, 23277 MLD is treated. Thus, 62% of the sewage generated is not treated at all. The remedy for this would be twofold; firstly, by increasing the E-Flow, and secondly, by regulation of pollution in the river.

On 22.9.2018 Hon'ble NGT vide its order directed all the State Governments to prepare action plan for alleviating pollution in these critically polluted river stretches. It also mandated that action plan may be implemented within six months. On 19.12.2018, Hon'ble NGT directed that action plan may be prepared till 31.1.2019 failing which compensation of Rs. 1 crore per month for Priority-I and II, Rs. 50 lacs per month for Priority-III and Rs. 25 lacs per month for Priority IV and V river stretches may be levied. It also directed that the performance guarantee may be taken from the State Governments to ensure timely compliance. The performance guarantee was Rs. 15 crores for Priority-I and Priority-II, Rs. 10 crores for Priority-III and Rs. 5 crore for Priority IV and Priority-V. Times lines for completion of execution were extended till 31.3.2021 by Hon'ble NGT on 08.04.2019.

In O.A. NO. 593 of 2017 *ParyavaranSurakshaSamiti* and anr vs. **Union of India and ors**, Hon'ble NGT directed 100% treatment of sewage in river Ganga, in situ bio remediation/phyto-remediation was made mandatory in all drains discharging untreated water in the river which was to commence before 31.03.2020 failing which environmental compensation of Rs. 5 lac per drain was to be levied. Similarly, for all the STPs which were to be installed, work was directed to be started by 31.03.2020 failing which penalty of Rs. 10 lac per STP was imposed. These STPs were supposed to be completed by 31.03.2021. On 11.09.2019, a similar order was issued for river Yamuna.

The State Government had sent action plans for all the 12 critically polluted river stretches. There are four critically polluted river stretches in Phase 1-Hindon, Kali Nadi, Varuna and Yamuna. They have been recommended by CPCB and all the four action plans in Phase-1 have been approved. They have to be executed by 31.03.2021. Performance guarantee of Rs. 15 crores has not been submitted so far by the State Government.

Hon'ble NGT in its order dated 29.11.2019 directed 100% treatment of drains in river Ganga by 31.03.2020. All the drains where STPs will take some time should start bio-remediation by 31.03.2020 failing which environmental compensation of Rs. 5 lac per day would be levied. Similarly, all the STPs should commence production failing which an environmental compensation Rs. 10 lac per STP would be imposed. Chief Secretary has been directed to monitor the progress. Respective Secretaries would be accountable for the progress in their departments. Hon'ble NGT directed the Chief Secretary to identify a Nodal Officer in his Monitoring Cell. MPRs have to be filed by the State before the CPCB. Procurement procedure has to be streamlined to cut down delays. Performance guarantee has to be deposited by the State Government to ensure timely compliance. The survey in rivers so far has been done on two parameters-BOD and faecal contents (fc). The State Pollution Control Board has to get a survey done on pH, COD and dissolved oxygen (DO).

Point-wise decisions taken by the Committee in the matter are detailed hereinunder:

S.No.	Issues	Current status and decision
1.	Setting up of Environment Cell/ Task Force	Member Secretary, UPPCB submitted that an Environment Monitoring cell has been formulated as per O.M. dated 5.06.2020.
2.	Action plan for critically polluted river stretches	Member Secretary, UPPCB informed that plan has been prepared. The Committee directed that the progress so far alongwith a copy of the plan may be submitted to it.
3.	Sewage management	Out of total 324 drains in 12 polluted river stretches, 289 are untapped. It was mentioned by Secretary, Urban Development that phyto-remediation has been taken up as an interim measure on few. The UPPCB has given notices to Urban Development Dept. regarding untapped drains. The Secretary, Urban Development submitted in the meeting that phyto-remediation work has started in Agra,

		<p>Ghaziabad etc. Much progress could not be made due to nationwide lockdown. However, steps are now being taken up to ramp up the process. The Committee directed that Urban Development needs to take fast action with reference to drains tapping and setting up of STPs.</p> <p>The Committee directed Member Secretary, UPPCB to send notices to ULBs for levying EC as per directions of Hon'ble NGT.</p>
3.	EC imposed on industries	<p>Member Secretary, UPPCB submitted that 386 industrial units were identified as Grossly Polluting Industries, out of which 87 were issued show cause notices. Total EC imposed was 20.62 crore, out which approx. 10 crore has been realised. The Committee directed UPPCB to ensure cent percent notices to defaulters and also for increasing the realisation.</p>
4.	CETPs in the polluted river stretches	<p>Total 6 CETPs are present out of which 3 are in tannery sector and 3 in textile sector. New CETPs are also being set up at Jajmau and Unnao while CETP at Mathura and Banthar is being upgraded. Continuous monitoring of progress be ensured and Committee may be kept informed regularly.</p>
5.	Maintenance of E-flow	<p>Irrigation Department officers mentioned that e- Flow in Ganga has been maintained. They mentioned that out of 12 rivers, 4 are non-perennial while 8 are perennial. Regarding the 8 perennial rivers, a study has been given to IIT Delhi for ascertaining the e-flow. They submitted that report of the study is expected to be received in December, 2020.</p>
6.	Demarcation of floodplain zone	<p>Representative of Irrigation Dept. submitted that Zonal Chief Engineer is conducting the</p>

		<p>identification survey in all the areas. After the notification pillars will set up. The entire exercise is expected to get completed by October, 2020. The Committee directed the Irrigation Dept. to send the Minutes of Meeting, which they had held in this regard with District Magistrates/ authorities, Revenue Dept. etc.</p>
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Sd/-

(Dr Anup Chandra Pandey)
Member, Oversight Committee

Sd/-

(Justice SVS Rathore)
Chairman, Oversight Committee

June 26, 2020

F.No.22-65/2017-IA.III

Government of India

Ministry of Environment, Forest and Climate Change

Impact Assessment Division

Indira Paryavaran Bhawan
Jor Bagh Road, Aliganj
New Delhi – 110003

Dated: 1st May, 2018**Office Memorandum****Sub: Corporate Environment Responsibility (CER) – reg.**

The Environment Impact Assessment (EIA) Notification, 2006, issued under the Environment (Protection) Act, 1986, as amended from time to time, prescribes the process for granting prior environment clearance (EC) in respect of certain development projects/activities listed out in the Schedule to the Notification.

2. Sustainable development has many important facets/components like social, economic, environmental, etc. All these components are closely inter-related and mutually re-enforcing. Therefore, the general structure of EIA document, under Appendix-III to the notification, prescribes inter-alia public consultation, social impact assessment and R&R action plan besides environment management plan (EMP).

3. Section 135 of the Companies Act, 2013 deals with Corporate Social Responsibility (CSR) and Schedule-VII of the Act lists out the activities which may be included by companies in their CSR Policies. The concept of CSR as provided for in the Companies Act, 2013 and covered under the Companies (Corporate Social Responsibility Policy) Rules, 2014 comes into effect only in case of companies having operating projects and making net profit as also subject to other stipulations contained in the aforesaid Act and Rules. The environment clearance given to a project may involve a situation where the concerned company is yet to make any net profit and/or is not covered under the purview of the aforesaid Act and Rules. In such cases, the provisions of aforesaid act and Rules will not apply.

4. In the past, it has been observed that different Expert Appraisal Committees / State Expert Appraisal Committees (EACs/SEACs) have been prescribing different formulation of the Corporate Environment Responsibility (CER) and no common principles are followed. Several suggestions have also been received in this regard which inter-alia states that Greenfield projects and Brownfield projects should be treated differently; no CER should be prescribed whereas there is no increase in air pollution load, R&R, etc., besides streamlining percentage of CER.

5. The Ministry has carried out a detailed stakeholder consultation which inter-alia included meeting with Ministry of Petroleum & Natural Gas, Ministry of Power, Chairmen EACs, FICCI, ASSOCHAM, Gujarat Chamber of Commerce and Industry amongst others.

6. In order to have transparency and uniformity while recommending CER by Expert Appraisal Committee (EAC) / State level Expert Appraisal Committee (SEAC) / District level Expert Appraisal Committee (DEAC), the following guidelines are issued:

- (I) The cost of CER is to be in addition to the cost envisaged for the implementation of the EIA/EMP which includes the measures for the pollution control, environmental protection and conservation, R&R, wildlife and forest conservation/protection measures including the NPV and Compensatory Aforestation, required, if any, and any other activities, to be derived as part of the EIA process.
- (II) The fund allocation for the CER shall be deliberated in the EAC or SEAC or DEAC, as the case may be, with a due diligence subject to **maximum percentage** as prescribed below for different cases:

S.No	Capital Investment / Additional Capital Investment (in Rs)	Greenfield Project - % of Capital Investment	Brownfield Project - % of Additional Capital Investment
I	II	III	IV
1.	≤ 100 crores	2.0%	1.0%
2.	> 100 crores to ≤ 500 crores	1.5%	0.75%
3.	> 500 crores to ≤ 1000 crores	1.0%	0.50%
4.	> From 1000 crores to ≤10000 crores	0.5%	0.25%
5.	> 10000 crores	0.25%	0.125%

- (III) The activities proposed under CER shall be worked out based on the issues raised during the public hearing, social need assessment, R&R plan, EMP, etc.
- (IV) The proposed activities shall be restricted to the affected area around the project.
- (V) Some of the activities which can be carried out in CER, are infrastructure creation for drinking water supply, sanitation, health, education, skill development, roads, cross drains, electrification including solar power, solid waste management facilities, scientific support and awareness to local farmers to increase yield of crop and fodder, rain water harvesting, soil moisture conservation works, avenue plantation, plantation in community areas, etc.
- (VI) The entire activities proposed under the CER shall be treated as project and shall be monitored. The monitoring report shall be submitted to the regional office as a part of half-yearly compliance report, and to the District Collector. It should be posted on the website of the project proponent.
- (VII) The District Collector may add or delete the activities as per the requirement of the District.
- (VIII) The EAC can vary the above percentage of CER subject to proper diligence, quantification and justification. The EAC based on appraisal, should clearly suggest the activities to be carried out under CER.
- (IX) This CER is not applicable in name change, transfer and amendment involving no additional project investment. In case of amendment in EC involving additional expenditure, CER will be applicable only on the additional expenditure as per column-IV of the table given in para 6(II) above.
7. This issues in supersession of all earlier OMs and guidelines issued in this regard.
8. This issues with the approval of competent authority.

Sharath Kumar Pallerla
1/5/18

(Sharath Kumar Pallerla)
Director (IA-III-Policy)

1. Chairman, CPCB
2. Chairmen of all the Expert Appraisal Committees
3. Chairperson/Member Secretaries of all the SEIAA/SEACs
4. Chairpersons/Member Secretaries of all SPCBs/UTPCCs
5. All the officers of IA Division

Copy for information to:

1. PS to Minister for Environment, Forest and Climate Change
2. PS to MoS (EF&CC)
3. PPS to Secretary (EF&CC)
4. PPS to AS(AKJ) / AS(AKM)
5. PPS to JS(GB) / JS(JT)
6. Website, MoEF&CC
7. Guard File.